

Bail Application NO.2442/2021
FIR No. 169/2019
PS Chandni Mahal
U/s 377/506 IPC
State Vs. Adil Hussain

25/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)

Sh. M. M. Khan, Ld. counsel for the accused (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused that he will file the copy of bail application which was decided on 21/05/2021 by the Ld. ACMM, Central, Tis Hazari Courts, Delhi within two days.

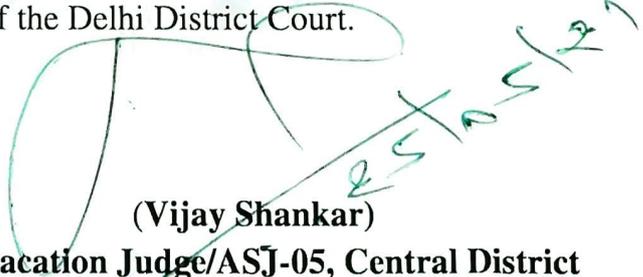
Issue notice of the present bail application to the State. Ld. Addl. P.P. for the State accepts the notice of the bail application.

Reply of SI Mohd. Inam is stated to be received.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused positively, on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 29/05/2021. Date of 29/05/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
25/05/2021(A)

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Bail Application N0.2454/2021

FIR No. 30/2021

PS Hauz Qazi

U/s 420/406/120-B IPC & 20/21/25 Indian Telegraph Act & 65 IT Act

State Vs. Rehan

25/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present 2nd anticipatory bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)

Sh. M. S. Khan, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

Issue notice of the present anticipatory bail application to the State. Ld. Addl. P.P. for the State accepts the notice of the bail application.

Reply of SI Kamlesh Kumar is stated to be received.

Issue notice to the IO for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 29/05/2021. Date of 29/05/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
25/05/2021(A)

Bail Application N0.2455/2021

FIR No. 30/2021

PS Hauz Qazi

U/s 420/406/120-B IPC & 20/21/25 Indian Telegraph Act & 65 IT Act

State Vs. Zulifikar Ali

25/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present anticipatory bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)

Sh. M. S. Khan, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

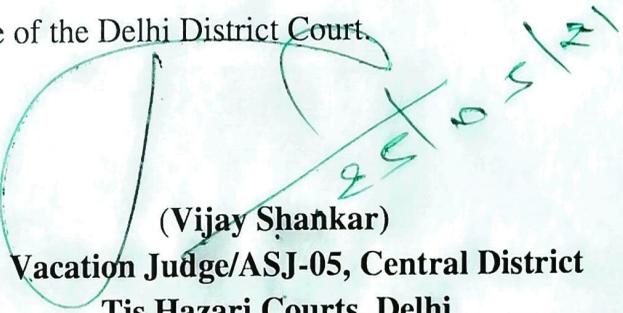
Issue notice of the present anticipatory bail application to the State. Ld. Addl. P.P. for the State accepts the notice of the bail application.

Reply of SI Kamlesh Kumar is stated to be received.

Issue notice to the IO for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 29/05/2021. Date of 29/05/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
25/05/2021(A)

Jail

(-78)

FIR No. 206/2015
PS Paharganj
State Vs. Pushpender
U/s 302/397/392/411/34 IPC

25/05/21

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Nikesh Kumar is present (through V.C.).
Sh. Aman Usman, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

Report not received from the SHO/ IO.

It is submitted by the IO that he has already sent the reply of the present bail application of the accused, however, he will again send the same during the course of the day.

Report not received from the concerned Jail Superintendent.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused and nominal role of the accused positively on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 29/05/2021. Date of 29/05/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

25/05/21

(Vijay Shaṅkar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
25/05/2021(G)

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(-791)

Bail Application No.581
FIR No. 22/2018
PS Kamla Market
State Vs. Radha

25/05/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Jagdeep Malik is present (through V.C.).
Sh. S.N.Shukla, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

Report not received from the concerned Jail Superintendent.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused and nominal role of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 29/05/2021. Date of 29/05/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
25/05/2021(G)

Bail Application No.
FIR No. 30/2018
PS Kamla Market
State Vs. Gobinder Singh @ Deepak @ Kali

25/05/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Jagdeep Malik is present (through V.C.).
Sh. Hari Om, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 31/05/2021. Date of 31/05/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
25/05/2021(G)

FIR No. 04/2020
PS New Delhi Railway Station
U/a 20/61/89 NDPS Act
State Vs. Usman

25/05/2021

In terms of the order bearing No. 773/MR/A 41044/49/111149/101/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State through V.C.
IO/ ASI Sukhpal Singh is present through V.C.
Sh. A.K. Sharma, Ld. Counsel for the accused Usman through V.C.

Ahmad is absent.

It is submitted by counsel for the accused that the he has filed the present interim bail application only on the medical ground of the accused.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is already stated to be filed by the IO.

Issue notice to the concerned Jail/ Medical Superintendent to file appropriate report regarding medical condition/illness of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 31/05/2021. Date of 31/05/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Courts.

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
25/05/2021(C.)

FIR No. 329/2018
PS Sarai Rohilla
U/s 392/397/302/411/34 IPC
State Vs. Raja Babu

25/05/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaa/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.),
Sh. Shashank Ahuja, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 31/05/2021. Date of 31/05/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
25/05/2021(G)

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Bail Application NO.2451/2021
FIR No. 0001/2021
PS Sarai Rohilla
U/s 302/201/120-B/34 IPC
State Vs. Sher Khan

25/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
IO Inspector Shri Krishan s present (through V.C.).
Sh. Sumit Goyal, Ld. counsel for the accused (through V.C.).

Ahlmad is absent.

It is submitted by IO that charge-sheet has already been filed in the present case and same is pending before Ld. Concerned MM.

Issue notice of the present ail application to the State. Ld. Addl. P.P. for the State accepts the notice of the bail application.

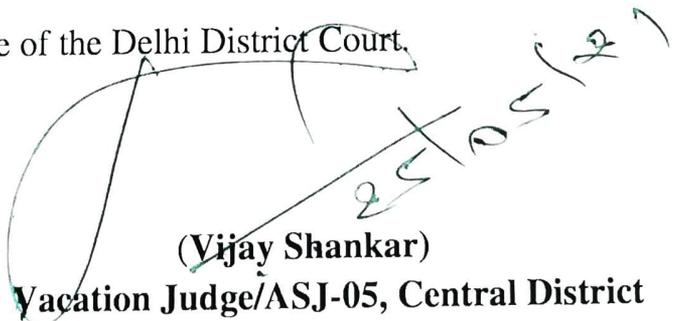
Reply of bail application already stated to be filed by IO.

TCR be called for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 31/05/2021. Date of 31/05/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
25/05/2021(A)

Bail Application NO. 958/2021
FIR No. 62/2021
PS DBG Road
U/s 354 IPC
State Vs. Ram Kishore

25/05/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present anticipatory bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)

IO SI Suman is present (through V.C.)

One has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order in the present case on account of non-appearance of counsel for the accused.

The aforesaid bail application of the accused be put up for consideration on 31/05/2021.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

(Handwritten signature and date)
(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
25/05/2021(A)

FIR No. 191/2019
PS Karol Bagh
U/s 302/307/120-B/34 IPC & 25/27/59 Arms Act
State Vs. Devarjun & Ors.

25/05/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused.

Ahlmad is absent.

None has joined the proceedings through V.C. on behalf of the accused even on the last date of hearing i.e. 21/05/2021. In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused. Last opportunity is granted to the counsel for the accused for appearance on the next date of hearing.

The aforesaid bail application of the accused be put up for clarification/consideration on 31/05/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
25/05/2021(G)